

RATIFIED

Minutes of M.No.39/09 held on 06.01.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No.39/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 could not be held on the scheduled date of 23.12.2008 as the technical officers of DHI and DIPP attending the NC were on leave and it was actually convened on 06.01.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh Gajraj Singh, Sr. D.O.	479	23063611	DHI
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
3.	Sh. B.D. Ghosh, Jt. I.A.		23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director			DC(MSME)
6.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:15/8/80-ALC2/2008	Party Name:ARJUN TECHNOLOGIES (INDIA) LTD,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00296/AM09/	RLA File :04/24/040/00410/AM07/	Lic.No/Date:0410087487 09.02.2007	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

2	Case No.:56/6/80-ALC2/2008	Party Name:DOSHION LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00246/AM09/	RLA File :08/24/040/00232/AM07/	Lic.No/Date:0810063592 13.03.2007	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 29.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee however noted that import item at Sl.No. 9 & 14 are raw materials and description of export product at Sl.N. 3,4 & 5 are not appropriate. Therefore, on the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:-			

1. Information in respect of Sl.No.3,4 & 5 of the Standard Deficiency Format.

3	Case No.:1/10/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00301/AM09/	RLA File :04/24/040/00223/AM08/	Lic.No/Date:0410091098 18.09.2007	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

4	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

5	Case No.:100/24/80-ALC2/2008	Party Name:MICROFINISH VALVES PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00976/AM09/	RLA File :07/24/040/00567/AM08/	Lic.No/Date:0710054673 28.11.2007	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

6	Case No.:125/16/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00648/AM09/	RLA File :05/24/040/00685/AM08/	Lic.No/Date:0510214855 14.01.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

	Case No.:73/16/80-ALC2/2008	Party Name:VXL INSTRUMENTS LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case approve
	HQ File :01/80/050/00596/AM09/	RLA File :07/21/040/01273/AM08/	Lic.No/Date:0710055481	

7			17.01.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DIT furnished written comments in this case vide their U.O. No.17(46)/2008-IPHW dated 04.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments on net to net basis with accountability clause.			
	Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			
	The Regional Authority may take necessary action accordingly.			

8	Case No.:3/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/85/050/00003/AM09/	RLA File :31/24/040/00304/AM08/	Lic.No/Date:3110032429 23.01.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

9	Case No.:5/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/85/050/00005/AM09/	RLA File :31/24/040/00308/AM08/	Lic.No/Date:3110032430 23.01.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

10	Case No.:4/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/85/050/00004/AM09/	RLA File :31/24/040/00340/AM08/	Lic.No/Date:3110032470 24.01.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

11	Case No.:101/24/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00977/AM09/	RLA File :03/95/040/01062/AM08/	Lic.No/Date:0310459253 25.01.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information vide their U.O. No. 30(287)2008-ME dt. 20.11.2008. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 17.02.2009.			

12	Case No.:5/8/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00286/AM09/	RLA File :04/24/040/00360/AM08/	Lic.No/Date:0410093929 20.02.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.02.2009.			

13	Case No.:126/16/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00649/AM09/	RLA File :05/24/040/00888/AM08/	Lic.No/Date:0510216789 21.02.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

14	Case No.:23/2/80-ALC2/2008	Party Name:SUR HENNING PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case approved
	HQ File :01/80/050/01231/AM08/	RLA File :07/24/040/00756/AM08/	Lic.No/Date:0710055962 21.02.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No.3(49)/2008-TSW(B)/361 dated 12.12.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

15	Case No.:27/10/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00327/AM09/	RLA File :02/24/040/00297/AM08/	Lic.No/Date:0210109384 21.02.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's reply. The Committee, accordingly, decided to refer the copy of firm's reply to them for examination and submission of comments. The case may be re-listed on 17.02.2009.			

16	Case No.:87/18/80-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00756/AM09/	RLA File :03/94/040/01305/AM07/	Lic.No/Date:0310462020 21.02.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

17	Case No.:24/2/80-ALC2/2008	Party Name:SUR HENNING PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01232/AM08/	RLA File :07/24/040/00794/AM08/	Lic.No/Date:0710056059 26.02.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

18	Case No.:120/24/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00996/AM09/	RLA File :09/24/040/00530/AM08/	Lic.No/Date:0910033210 04.03.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DHI has desired some information vide their U.O. No. 3(48)/2008-TSW(B)/276 dt. 05.11.2008. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 17.02.2009.			

19	Case No.:2/2/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/81/050/00696/AM08/	RLA File :07/24/040/00825/AM08/	Lic.No/Date:0710056335 11.03.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

20	Case No.:42/24/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00918/AM09/	RLA File :05/24/040/00940/AM08/	Lic.No/Date:0510217768 12.03.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held			

06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.

21	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that there was no similar case of the applicant firm decided during the previous one year. Accordingly, Committee decided to call for the firms application from RA to examine the case. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

22	Case No.:41/24/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00917/AM09/	RLA File :05/24/040/00953/AM08/	Lic.No/Date:0510218220 19.03.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.02.2009.			

23	Case No.:94/24/80-ALC2/2008	Party Name:SALICO TRADING CORPORATION,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00970/AM09/	RLA File :22/24/040/00078/AM08/	Lic.No/Date:2210007580 19.03.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of DIPP informed the Committee that they have not received firm's application. The Committee therefore handover the firm's application to the technical authority for examination and submission of comments. The case may be re-listed on 17.02.2009.			

24	Case No.:1/39/80-ALC2/2008	Party Name:NEPTUNE INDUSTRIES LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01554/AM09/	RLA File :08/24/040/00263/AM08/	Lic.No/Date:0810070858 24.03.2008	Defer Date:
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

	Case No.:40/24/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
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25			23.12.2008	
	HQ File :01/80/050/00916/AM09/	RLA File :05/24/040/00961/AM08/	Lic.No/Date:0510218436 25.03.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

26	Case No.:54/2/81-ALC2/2008	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/81/050/00748/AM08/	RLA File :24/80/040/00011/AM08/	Lic.No/Date:2410020861 25.03.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

27	Case No.:73/12/80-ALC2/2008	Party Name:JKM DAE RIM AUTOMOTIVE LIMITED.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00439/AM09/	RLA File :07/24/040/00535/AM08/	Lic.No/Date:0710056578 25.03.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

28	Case No.:34/24/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00910/AM09/	RLA File :05/24/040/00979/AM08/	Lic.No/Date:0510218620 27.03.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

29	Case No.:43/24/80-ALC2/2008	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00919/AM09/	RLA File :05/24/040/00878/AM08/	Lic.No/Date:0510218634 28.03.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the firm has furnished incomplete reply in response to this office			

letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.:-

1. Information in respect of Sl.No.4 & 5 of the Standard Deficiency Format.
2. Total length of export product in meter.

30	Case No.:127/16/80-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00650/AM09/	RLA File :05/24/040/00987/AM08/	Lic.No/Date:0510218884 02.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

31	Case No.:128/16/80-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00651/AM09/	RLA File :05/24/040/00988/AM08/	Lic.No/Date:0510218882 02.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

32	Case No.:20/24/80-ALC2/2008	Party Name:MMP FILTRATION PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00896/AM09/	RLA File :02/24/040/00310/AM08/	Lic.No/Date:0210111016 02.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of DC(MSME), present in the meeting, informed the Committee that they have not received the copy of firm's reply. The Committee, accordingly, decided to refer the copy of firm's reply to them for examination and submission of comments. The case may be re-listed on 17.02.2009.			

33	Case No.:129/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00652/AM09/	RLA File :05/24/040/00991/AM08/	Lic.No/Date:0510219004 04.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009.			

1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.

34	Case No.:130/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00653/AM09/	RLA File :05/24/040/00994/AM08/	Lic.No/Date:0510219002 04.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1 Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

35	Case No.:131/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00654/AM09/	RLA File :05/24/040/00993/AM08/	Lic.No/Date:0510219001 04.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

36	Case No.:132/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00655/AM09/	RLA File :05/24/040/00992/AM08/	Lic.No/Date:0510219003 04.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information vide their U.O. No. 30(292)2007-ME dt. 07.11.2008. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 17.02.2009.			

37	Case No.:25/24/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00901/AM09/	RLA File :02/24/040/00337/AM08/	Lic.No/Date:0210111218 09.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

	Case No.:133/16/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:39/80-ALC2/2008	Status:Case deferred
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			23.12.2008	
	HQ File :01/80/050/00656/AM09/	RLA File :05/24/040/00029/AM09/	Lic.No/Date:0510219330 15.04.2008	Defer Date: 17.02.2009
38	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the firm has furnished incomplete reply and not answering the points raised in this office letter calling for certain information. The Committee, therefore, decided to give last opportunity to the firm to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

39	Case No.:136/16/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00659/AM09/	RLA File :05/24/040/00032/AM09/	Lic.No/Date:0510219350 15.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the firm has furnished incomplete reply and not answering the points raised in this office letter calling for certain information. The Committee, therefore, decided to give last opportunity to the firm to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

	Case No.:31/24/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00907/AM09/	RLA File :05/24/040/00030/AM09/	Lic.No/Date:0510219349 15.04.2008	Defer Date: 17.02.2009
40	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the firm has furnished incomplete reply and not answering the points raised in this office letter calling for certain information. The Committee, therefore, decided to give last opportunity to the firm to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

	Case No.:32/24/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00908/AM09/	RLA File :05/24/040/00033/AM09/	Lic.No/Date:0510219351 15.04.2008	Defer Date: 17.02.2009
41	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the firm has furnished incomplete reply and not answering the points raised in this office letter calling for certain information. The Committee, therefore, decided to give last opportunity to the firm to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

	Case No.:33/24/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
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42	HQ File :01/80/050/00909/AM09/	RLA File :05/24/040/00019/AM09/	Lic.No/Date:0510219334 15.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the firm has furnished incomplete reply and not answering the points raised in this office letter calling for certain information. The Committee, therefore, decided to give last opportunity to the firm to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			
43	Case No.:35/24/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00911/AM09/	RLA File :05/24/040/00028/AM09/	Lic.No/Date:0510219332 15.04.2008	Defer Date: 17.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the firm has furnished incomplete reply and not answering the points raised in this office letter calling for certain information. The Committee, therefore, decided to give last opportunity to the firm to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.				
44	Case No.:38/24/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00914/AM09/	RLA File :05/24/040/00031/AM09/	Lic.No/Date:0510219329 15.04.2008	Defer Date: 17.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the firm has furnished incomplete reply and not answering the points raised in this office letter calling for certain information. The Committee, therefore, decided to give last opportunity to the firm to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.				
45	Case No.:68/16/80-ALC2/2008	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00591/AM09/	RLA File :07/24/040/00012/AM09/	Lic.No/Date:0710056968 17.04.2008	Defer Date: 17.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.				
46	Case No.:39/24/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00915/AM09/	RLA File :05/24/040/00048/AM09/	Lic.No/Date:0510219653 23.04.2008	Defer Date: 17.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response				

to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.

47	Case No.:44/24/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00920/AM09/	RLA File :05/24/040/00047/AM09/	Lic.No/Date:0510219652 23.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

48	Case No.:70/16/80-ALC2/2008	Party Name:KERN-LIEBERS SOMAPPA PRECISION PARTS PVT.LTD,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00593/AM09/	RLA File :07/24/040/00008/AM09/	Lic.No/Date:0710057064 23.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information vide their U.O. No. 30(288)2007-ME dt. 05.11.2008 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 17.02.2009.			

49	Case No.:67/16/80-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00590/AM09/	RLA File :07/24/040/00019/AM09/	Lic.No/Date:0710057089 24.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

50	Case No.:27/24/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00903/AM09/	RLA File :02/24/040/00019/AM09/	Lic.No/Date:0210111785 25.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

51	Case No.:28/24/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00904/AM09/	RLA File :02/24/040/00014/AM09/	Lic.No/Date:0210111784	Defer Date: 17.02.2009

			25.04.2008	
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.				

52	Case No.:113/24/80-ALC2/2008	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00989/AM09/	RLA File :34/24/040/00009/AM09/	Lic.No/Date:3410021276 29.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

53	Case No.:71/16/80-ALC2/2008	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00594/AM09/	RLA File :07/24/040/00800/AM08/	Lic.No/Date:0710057193 29.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

54	Case No.:118/16/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case approve
	HQ File :01/80/050/00641/AM09/	RLA File :03/95/040/00043/AM09/	Lic.No/Date:0310470086 30.04.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Textile Commissioner furnished written comments in this case vide their U.O. No.9(144)/2008/7XM/H/117 dated 24.11.2008. The representative of DHI present in the meeting also concurred to the recommendations of TC. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as per GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.			

55	Case No.:29/24/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00905/AM09/	RLA File :02/24/040/00003/AM09/	Lic.No/Date:0210111924 30.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held			

06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be re-listed on 17.02.2009.

56	Case No.:8/39/80-ALC2/2008	Party Name:KENNAMETAL INDIA LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01561/AM09/	RLA File :07/24/040/00797/AM08/	Lic.No/Date:0710057214 30.04.2008	Defer Date:
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

57	Case No.:96/16/80-ALC2/2008	Party Name:MICRO CNC TECHNOLOGIS PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00619/AM09/	RLA File :04/24/040/00018/AM09/	Lic.No/Date:0410095553 30.04.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

58	Case No.:46/24/80-ALC2/2008	Party Name:BELMAKS PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00922/AM09/	RLA File :05/24/040/00060/AM09/	Lic.No/Date:0510220066 05.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

59	Case No.:18/8/80-ALC2/2008	Party Name:ERBATECH MACHINERY PLTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00299/AM09/	RLA File :32/24/040/00006/AM09/	Lic.No/Date:3210037776 06.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

60	Case No.:72/16/80-ALC2/2008	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00595/AM09/	RLA File :07/24/040/00024/AM09/	Lic.No/Date:0710057316 08.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of DC(MSME), present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be re-listed on 17.02.2009.			

61	Case No.:96/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00972/AM09/	RLA File :34/24/040/00030/AM09/	Lic.No/Date:3410021368 09.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

62	Case No.:98/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00974/AM09/	RLA File :34/24/040/00252/AM08/	Lic.No/Date:3410021362 09.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

63	Case No.:92/16/80-ALC2/2008	Party Name:ACCURATE PRODUCTS CORPORATION PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00615/AM09/	RLA File :04/24/040/00014/AM09/	Lic.No/Date:0410095855 14.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

64	Case No.:144/16/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00667/AM09/	RLA File :03/95/040/01279/AM08/	Lic.No/Date:0310471360 15.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M No 39/09 held			

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.

65	Case No.:102/16/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00625/AM09/	RLA File :03/94/040/00145/AM09/	Lic.No/Date:0310471573 16.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

66	Case No.:117/16/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00640/AM09/	RLA File :03/95/040/01254/AM08/	Lic.No/Date:0310471562 16.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

67	Case No.:90/16/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00613/AM09/	RLA File :03/94/040/00142/AM09/	Lic.No/Date:0310471580 19.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

68	Case No.:91/16/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00614/AM09/	RLA File :03/94/040/00140/AM09/	Lic.No/Date:0310471579 19.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

	Case No.:81/16/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00604/AM09/	RLA File :03/94/040/00178/AM09/	Lic.No/Date:0310471842	Defer Date: 17.02.2009

69	HQ File :01/80/050/00004/AM09/	RLA File :03/94/040/00178/AM09/	Lic.No/Date:03104/1843 22.05.2008	Defer Date: 03.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.02.2009.				

70	Case No.:93/16/80-ALC2/2008	Party Name:PET MOULDS PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00616/AM09/	RLA File :04/24/040/00029/AM09/	Lic.No/Date:0410096019 23.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's reply. The Committee, accordingly, decided to refer the copy of firm's reply to them for examination and submission of comments. The case may be re-listed on 17.02.2009.			

71	Case No.:95/16/80-ALC2/2008	Party Name:DELPHI-TVS DIESEL SYSTEMS LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00618/AM09/	RLA File :04/24/040/00409/AM08/	Lic.No/Date:0410096031 26.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

72	Case No.:25/39/80-ALC2/2008	Party Name:SHIV INDUSTRIES	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01578/AM09/	RLA File :30/24/040/00011/AM09/	Lic.No/Date:3010056342 26.05.2008	Defer Date:
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

	Case No.:57/24/80-ALC2/2008	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case approved
	HQ File :01/80/050/00933/AM09/	RLA File :03/95/040/00123/AM09/	Lic.No/Date:0310471955 26.05.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held			

73	06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-		
	After taking clue from SION C-873, quantities of items of import may be allowed as under: - Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1102.5 Kgs. inclusive of 75 % wastage. - Quantities of import items at S.Nos. 2,3,4 & 8 may be allowed as 18590 Kgs, 3476 Kgs, 605 Kgs & 6160 Kgs respectively inclusive of 10 % wastage. - Quantities of import items at S.Nos. 5,6 & 7 may be allowed as applied for i.e.45 Kgs, 45 Kgs & 39 Kgs respectively. inclusive of 30 % wastage. - Quantity of import item at S.No. 9 may be allowed as 2200 Kgs inclusive of 10 % wastage - Quantities of import items at S.Nos. 10 , 11 & 12 may be allowed as 10,000,000 Nos each on net to net basis. - Quantities of import items at S.No. 13,14, 15 & 16 put together may be allowed within 1% of fob value of exports. The Regional Authority may take necessary action accordingly.		

74	Case No.:101/16/80-ALC2/2008	Party Name:DELPHI-TVS DIESEL SYSTEMS LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00624/AM09/	RLA File :04/24/040/00410/AM08/	Lic.No/Date:0410096032 26.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

75	Case No.:56/24/80-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00932/AM09/	RLA File :03/95/040/00178/AM09/	Lic.No/Date:0310472141 27.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

76	Case No.:64/16/80-ALC2/2008	Party Name:ACWA AUTOMATICS	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00587/AM09/	RLA File :07/24/040/00079/AM09/	Lic.No/Date:0710057577 27.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

Case No.:68/24/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT	Meet No/Date:39/80-ALC2/2008	Status:Case deferred
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77	Case No.:06/27/80-ALC2/2008	Party Name:DDE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:37/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00944/AM09/	RLA File :05/24/040/00092/AM09/	Lic.No/Date:0510221066 27.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

78	Case No.:105/24/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00981/AM09/	RLA File :03/94/040/00154/AM09/	Lic.No/Date:0310472328 28.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

79	Case No.:52/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00928/AM09/	RLA File :03/95/040/00150/AM09/	Lic.No/Date:0310472298 28.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

80	Case No.:58/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00934/AM09/	RLA File :03/95/040/00125/AM09/	Lic.No/Date:0310472290 28.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

81	Case No.:104/24/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00980/AM09/	RLA File :03/94/040/00189/AM09/	Lic.No/Date:0310472348 29.05.2008	Defer Date: 17.02.2009

	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.		
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82	Case No.:65/24/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00941/AM09/	RLA File :04/24/040/00047/AM09/	Lic.No/Date:0410096135 29.05.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

83	Case No.:47/24/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00923/AM09/	RLA File :07/24/040/00092/AM09/	Lic.No/Date:0710057665 02.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

84	Case No.:97/16/80-ALC2/2008	Party Name:ANSALDOCALDAIE BOILERS INDIA PRIVATE LIMITED,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00620/AM09/	RLA File :04/24/040/00050/AM09/	Lic.No/Date:0410096188 03.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

85	Case No.:99/24/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00975/AM09/	RLA File :07/24/040/00061/AM09/	Lic.No/Date:0710057712 04.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

86	Case No.:61/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00937/AM09/	RLA File :03/95/040/00202/AM09/	Lic.No/Date:0310473358 05.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

87	Case No.:48/24/80-ALC2/2008	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00924/AM09/	RLA File :07/24/040/00087/AM09/	Lic.No/Date:0710057752 06.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information vide their U.O. No. 30(291)2007-ME dt. 07.11.2008 to ratify the norms. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 17.02.2009.			

88	Case No.:49/24/80-ALC2/2008	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00925/AM09/	RLA File :03/94/040/00254/AM09/	Lic.No/Date:0310473572 06.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be re-listed on 17.02.2009.			

89	Case No.:62/24/80-ALC2/2008	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00938/AM09/	RLA File :03/95/040/00173/AM09/	Lic.No/Date:0310473743 09.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite of reminder. The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

	Case No.:63/24/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
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90	HQ File :01/80/050/00939/AM09/	RLA File :03/94/040/00171/AM09/	Lic.No/Date:0310473669 09.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

91	Case No.:50/24/80-ALC2/2008	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00926/AM09/	RLA File :03/94/040/00245/AM09/	Lic.No/Date:0310474038 10.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminders. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be re-listed on 17.02.2009.			

92	Case No.:11/16/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00534/AM09/	RLA File :61/24/040/00020/AM09/	Lic.No/Date:6110000191 23.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminders. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

93	Case No.:2/16/80-ALC2/2008	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00525/AM09/	RLA File :31/24/040/00069/AM09/	Lic.No/Date:3110034125 23.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

94	Case No.:3/16/80-ALC2/2008	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00526/AM09/	RLA File :31/24/040/00079/AM09/	Lic.No/Date:3110034126 23.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

95	Case No.:7/16/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/00530/AM09/	RLA File :07/24/040/00136/AM09/	Lic.No/Date:0710058091 24.06.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

96	Case No.:13/16/80-ALC2/2008	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00536/AM09/	RLA File :05/24/040/00198/AM09/	Lic.No/Date:0510222788 25.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 17.02.2009.			

97	Case No.:16/16/80-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00539/AM09/	RLA File :31/24/040/00088/AM09/	Lic.No/Date:3110034213 26.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

98	Case No.:17/16/80-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00540/AM09/	RLA File :31/24/040/00089/AM09/	Lic.No/Date:3110034215 26.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

99	Case No.:27/16/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00550/AM09/	RLA File :05/24/040/00202/AM09/	Lic.No/Date:0510222889 26.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the firm has furnished incomplete reply and not answering the points raised in this office letter calling for certain information. The Committee, therefore, decided to give last opportunity to the firm to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

100	Case No.:28/16/80-ALC2/2008	Party Name:HORIZON INDUSTRIAL PRODUCTS PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00551/AM09/	RLA File :05/24/040/00217/AM09/	Lic.No/Date:0510222895 26.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

101	Case No.:29/16/80-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00552/AM09/	RLA File :31/24/040/00087/AM09/	Lic.No/Date:3110034218 26.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

102	Case No.:33/16/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00556/AM09/	RLA File :04/24/040/00084/AM09/	Lic.No/Date:0410096809 26.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

103	Case No.:35/16/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case closed
	HQ File :01/80/050/00558/AM09/	RLA File :61/24/040/00022/AM09/	Lic.No/Date:6110000192 26.06.2008	

105	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 23.10.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			
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104	Case No.:36/16/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00559/AM09/	RLA File :07/21/040/00303/AM09/	Lic.No/Date:0710058176 27.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminders. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 17.02.2009.			

105	Case No.:39/16/80-ALC2/2008	Party Name:PATELS AIRTEMP (INDIA)LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00562/AM09/	RLA File :08/24/040/00053/AM09/	Lic.No/Date:0810072942 30.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

106	Case No.:41/16/80-ALC2/2008	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00564/AM09/	RLA File :07/24/040/00128/AM09/	Lic.No/Date:0710058224 30.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

107	Case No.:46/16/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00569/AM09/	RLA File :03/95/040/00280/AM09/	Lic.No/Date:0310476885 30.06.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

108	Case No.:47/16/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00570/AM09/	RLA File :32/24/040/00014/AM09/	Lic.No/Date:3210038146 01.07.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

109	Case No.:48/16/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00571/AM09/	RLA File :09/24/040/00127/AM09/	Lic.No/Date:0910034488 01.07.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

110	Case No.:51/16/80-ALC2/2008	Party Name:MAGPLASTIC ASIA PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00574/AM09/	RLA File :31/24/040/00090/AM09/	Lic.No/Date:3110034299 02.07.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

111	Case No.:52/16/80-ALC2/2008	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00575/AM09/	RLA File :34/24/040/00063/AM09/	Lic.No/Date:3410021740 02.07.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

112	Case No.:58/16/80-ALC2/2008	Party Name:GANGA HANDICRAFTS,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00581/AM09/	RLA File :29/24/040/00006/AM09/	Lic.No/Date:2910009192 04.07.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from			

concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be re-listed on 17.02.2009.

113	Case No.:59/16/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00582/AM09/	RLA File :05/24/040/00216/AM09/	Lic.No/Date:0510223409 04.07.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter – export product wise. 2. Length of Pipes at import item S.Nos. 1 & 3. 3. Quantity of pipe fittings at import items at S.Nos. 2 & 4 in Nos. 4. Total piping length of the each export product supported by P&I diagram of the system.			

114	Case No.:2/17/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/81/050/00249/AM09/	RLA File :07/24/040/00160/AM09/	Lic.No/Date:0710058366 08.07.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- Information in respect of Sl.No.3,4,5 & 11 export product wise of the Standard Deficiency Format.			

115	Case No.:32/18/80-ALC2/2008	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00701/AM09/	RLA File :03/95/040/00293/AM09/	Lic.No/Date:0310478002 09.07.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

116	Case No.:5/17/81-ALC2/2008	Party Name:VISIOCORP MOTHERSON LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case transferred
	HQ File :01/81/050/00252/AM09/	RLA File :05/24/040/00238/AM09/	Lic.No/Date:0510223636 09.07.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that as per the existing work distribution among the NCs the export			

product falls under the jurisdiction of NC-II. The Committee, after deliberating upon the case, directed to transfer the file relating to this case to Convenor NC-II as the export product related to them.

117	Case No.:76/18/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00745/AM09/	RLA File :61/24/040/00023/AM09/	Lic.No/Date:6110000196 15.07.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminders. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

118	Case No.:2/39/80-ALC2/2008	Party Name:NELCO LIMITED.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01555/AM09/	RLA File :03/95/040/00311/AM09/	Lic.No/Date:0310479562 21.07.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

119	Case No.:8/18/84-ALC3/2008	Party Name:RADIANT INDUSTRIES (PP. VIJAY V. JADHAV)	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/84/050/00229/AM09/	RLA File :31/24/040/00108/AM09/	Lic.No/Date:3110034521 23.07.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

120	Case No.:6/39/80-ALC2/2008	Party Name:GANSONS LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01559/AM09/	RLA File :03/94/040/00429/AM09/	Lic.No/Date:0310482127 11.08.2008	Defer Date:
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

121	Case No.:11/24/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00887/AM09/	RLA File :07/24/040/00263/AM09/	Lic.No/Date:0710059201 19.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

122	Case No.:13/39/80-ALC2/2008	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01566/AM09/	RLA File :31/21/040/00189/AM09/	Lic.No/Date:3110034957 19.08.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

123	Case No.:18/24/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00894/AM09/	RLA File :07/24/040/00273/AM09/	Lic.No/Date:0710059209 19.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI & DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

124	Case No.:36/24/80-ALC2/2008	Party Name:M/S VARCO SARA (INDIA) PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case closed
	HQ File :01/80/050/00912/AM09/	RLA File :61/24/040/00033/AM09/	Lic.No/Date:6110000212 19.08.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 23.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

	Case No.:5/24/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
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125	HQ File :01/80/050/00881/AM09/	RLA File :05/24/040/00324/AM09/	Lic.No/Date:0510225734 19.08.2008	Defer Date: 03.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 03.02.2008.				

126	Case No.:6/24/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00882/AM09/	RLA File :05/24/040/00973/AM08/	Lic.No/Date:0510225735 19.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

127	Case No.:7/24/80-ALC2/2008	Party Name:GEECY ENGINEERING PRIVATE LIMITED.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00883/AM09/	RLA File :03/94/040/00460/AM09/	Lic.No/Date:0310483079 19.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

128	Case No.:8/24/80-ALC2/2008	Party Name:GEECY ENGINEERING PRIVATE LIMITED.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00884/AM09/	RLA File :03/94/040/00443/AM09/	Lic.No/Date:0310483093 19.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

129	Case No.:19/24/80-ALC2/2008	Party Name:POS-INDIA STEEL PROCESSING CENTRE PVT.LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case approved
	HQ File :01/80/050/00895/AM09/	RLA File :31/24/040/00136/AM09/	Lic.No/Date:3110034962 20.08.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the M/o Steel present in the meeting recommended the case. The			

Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Quantity of import item may be allowed as 1.015 kg./kg. content in the export product.

The Regional Authority may take necessary action accordingly.

130	Case No.:66/24/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00942/AM09/	RLA File :34/24/040/00090/AM09/	Lic.No/Date:3410022116 21.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

131	Case No.:72/24/80-ALC2/2008	Party Name:KOCH CHEMICAL TECHNOLOGY GROUP INDIA PRIVATE LT	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00948/AM09/	RLA File :34/24/040/00061/AM09/	Lic.No/Date:3410022124 21.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

132	Case No.:73/24/80-ALC2/2008	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00949/AM09/	RLA File :07/24/040/00237/AM09/	Lic.No/Date:0710059270 21.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.02.2009.			

133	Case No.:75/24/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00951/AM09/	RLA File :03/95/040/00468/AM09/	Lic.No/Date:0310483368 22.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

	Case No.:78/24/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA	Meet No/Date:39/80-ALC2/2008	Status:Case deferred
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134		PRIVATE LIMITED	23.12.2008	
	HQ File :01/80/050/00954/AM09/	RLA File :05/24/040/00351/AM09/	Lic.No/Date:0510226089 25.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.02.2009.			

135	Case No.:80/24/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case closed
	HQ File :01/80/050/00956/AM09/	RLA File :61/24/040/00035/AM09/	Lic.No/Date:6110000213 25.08.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 23.10.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

136	Case No.:85/24/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00961/AM09/	RLA File :11/24/040/00026/AM09/	Lic.No/Date:1110018228 25.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

137	Case No.:86/24/80-ALC2/2008	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00962/AM09/	RLA File :08/24/040/00113/AM09/	Lic.No/Date:0810074246 26.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of M/o Steel present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Breakup of export product into Bright bars / Angle bars / flat bars.			

138	Case No.:89/24/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/00965/AM09/	RLA File :61/24/040/00037/AM09/	Lic.No/Date:6110000214 26.08.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.02.2009.			

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 23.10.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.

139	Case No.:92/24/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00968/AM09/	RLA File :07/24/040/00294/AM09/	Lic.No/Date:0710059332 27.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

140	Case No.:93/24/80-ALC2/2008	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00969/AM09/	RLA File :07/24/040/00228/AM09/	Lic.No/Date:0710059333 27.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

141	Case No.:115/24/80-ALC2/2008	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00991/AM09/	RLA File :34/24/040/00105/AM09/	Lic.No/Date:3410022188 28.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information vide their U.O. No. 30(284)2008-ME dt. 20.11.2008. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 17.02.2009.			

142	Case No.:116/24/80-ALC2/2008	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case approved
	HQ File :01/80/050/00992/AM09/	RLA File :05/24/040/00349/AM09/	Lic.No/Date:0510226457 28.08.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item may be allowed as 56160 nos. and weight may be indicated as 140.4 MT after taking 20% recovery from wastage and the balance import may be made by paying import duty.			

The Regional Authority may take necessary action accordingly.

143	Case No.:95/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00971/AM09/	RLA File :05/24/040/00337/AM09/	Lic.No/Date:0510226413 28.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

144	Case No.:122/24/80-ALC2/2008	Party Name:HINDUSTAN LATEX LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/00998/AM09/	RLA File :53/24/040/00005/AM09/	Lic.No/Date:5310006329 29.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information vide their U.O. No. 30(310)2008-ME dt. 10.12.2008. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 17.02.2009.			

145	Case No.:129/24/80-ALC2/2008	Party Name:JAYDEEP INDUSTRIES	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01005/AM09/	RLA File :52/24/040/00014/AM09/	Lic.No/Date:5210024198 29.08.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e Textile Commissioner and DC(MSME) for examination and submission of comments. The case may be re-listed on 17.02.2009.			

146	Case No.:131/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01007/AM09/	RLA File :03/95/040/00496/AM09/	Lic.No/Date:0310484775 01.09.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

	Case No.:133/24/80-ALC2/2008	Party Name:MIVEN MAYFRAN CONVEYORS PVT.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
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147		LID.,	23.12.2008	
	HQ File :01/80/050/01009/AM09/	RLA File :07/24/040/00256/AM09/	Lic.No/Date:0710059499 01.09.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

148	Case No.:24/39/80-ALC2/2008	Party Name:SURAJ INDUSTRIES	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01577/AM09/	RLA File :30/24/040/00005/AM09/	Lic.No/Date:3010057794 02.09.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

149	Case No.:5/39/80-ALC2/2008	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01558/AM09/	RLA File :03/95/040/00493/AM09/	Lic.No/Date:0310485165 04.09.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

150	Case No.:7/39/80-ALC2/2008	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01560/AM09/	RLA File :07/24/040/00353/AM09/	Lic.No/Date:0710060187 29.09.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of Sl.No.8 & 9 of the Standard Deficiency Format.			

151	Case No.:3/39/80-ALC2/2008	Party Name:PETRON ENGINEERING CONSTRUCTION LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01556/AM09/	RLA File :03/95/040/00394/AM09/	Lic.No/Date:0310488593 01.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The amendment request was also handed over to DIPP for consideration. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

152	Case No.:4/39/80-ALC2/2008	Party Name:TEKSONS LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01557/AM09/	RLA File :03/95/040/01217/AM08/	Lic.No/Date:0310488911 03.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

153	Case No.:2/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01182/AM09/	RLA File :61/24/040/00040/AM09/	Lic.No/Date:6110000225 07.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

154	Case No.:1/32/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01181/AM09/	RLA File :34/24/040/00134/AM09/	Lic.No/Date:3410022519 14.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

155	Case No.:6/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01186/AM09/	RLA File :03/95/040/00541/AM09/	Lic.No/Date:0310490271 14.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Basis / justification for quantity of import item at Sl.No. 2.			

	Case No.:12/32/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred

156	HQ File :01/80/050/01192/AM09/	RLA File :31/24/040/00182/AM09/	Lic.No/Date:3110035794 15.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of Sl.No.3,11&11a of the Standard Deficiency Format.			

157	Case No.:3/32/80-ALC2/2008	Party Name:ANAND EXPORTS	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case approved
	HQ File :01/80/050/01183/AM09/	RLA File :06/24/040/00037/AM09/	Lic.No/Date:0610014410 15.10.2008	
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.				

158	Case No.:4/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01184/AM09/	RLA File :07/24/040/00319/AM09/	Lic.No/Date:0710060422 15.10.2008	Defer Date: 17.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be re-listed on 17.02.2009.				

159	Case No.:5/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01185/AM09/	RLA File :07/24/040/00321/AM09/	Lic.No/Date:0710060423 15.10.2008	Defer Date: 17.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be re-listed on 17.02.2009.				

	Case No.:7/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
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160	HQ File :01/80/050/01187/AM09/	RLA File :61/24/040/00041/AM09/	Lic.No/Date:6110000226 15.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

161	Case No.:11/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658 16.10.2008	Defer Date: 17.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be re-listed on 17.02.2009.				

162	Case No.:8/32/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01188/AM09/	RLA File :07/24/040/00395/AM09/	Lic.No/Date:0710060465 16.10.2008	Defer Date: 17.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be re-listed on 17.02.2009.				

163	Case No.:9/32/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01189/AM09/	RLA File :04/24/040/00172/AM09/	Lic.No/Date:0410099219 16.10.2008	Defer Date: 17.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.				

164	Case No.:13/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01193/AM09/	RLA File :61/24/040/00043/AM09/	Lic.No/Date:6110000229 17.10.2008	Defer Date: 17.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M No 39/09 held				

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.

165	Case No.:14/32/80-ALC2/2008	Party Name:SAFEX FIRE SERVICES LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01194/AM09/	RLA File :03/95/040/00573/AM09/	Lic.No/Date:0310490865 17.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & DC(MSME) for examination and submission of comments. The case may be re-listed on 17.02.2009.			

166	Case No.:15/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01195/AM09/	RLA File :03/95/040/00555/AM09/	Lic.No/Date:0310490893 17.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Basis / justification for quantity of import item at Sl.No. 2.			

167	Case No.:16/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01196/AM09/	RLA File :03/95/040/00556/AM09/	Lic.No/Date:0310490899 17.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Basis / justification for quantity of import item at Sl.No. 2.			

168	Case No.:17/32/80-ALC2/2008	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01197/AM09/	RLA File :03/94/040/00618/AM09/	Lic.No/Date:0310490931 17.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held			

06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.

169	Case No.:18/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01198/AM09/	RLA File :03/94/040/00698/AM09/	Lic.No/Date:0310491045 20.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

170	Case No.:20/32/80-ALC2/2008	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case approved
	HQ File :01/80/050/01200/AM09/	RLA File :05/24/040/00454/AM09/	Lic.No/Date:0510229541 20.10.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

171	Case No.:21/32/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01201/AM09/	RLA File :31/24/040/00190/AM09/	Lic.No/Date:3110035836 20.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

172	Case No.:22/32/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01202/AM09/	RLA File :05/24/040/00461/AM09/	Lic.No/Date:0510229572 20.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information vide their U.O. No. 30(316)2008-ME dt. 22.12.2008 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise.			

their case would be rejected. The case may be relisted on 17.02.2009.

173	Case No.:23/32/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01203/AM09/	RLA File :05/24/040/00462/AM09/	Lic.No/Date:0510229573 20.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information vide their U.O. No. 30(317)2008-ME dt. 22.12.2008 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 17.02.2009.			

174	Case No.:19/32/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01199/AM09/	RLA File :02/24/040/00177/AM09/	Lic.No/Date:0210118695 21.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of Sl.No.3,4 & 11 of the Standard Deficiency Format.			

175	Case No.:29/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01209/AM09/	RLA File :61/24/040/00042/AM09/	Lic.No/Date:6110000232 21.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

176	Case No.:28/32/80-ALC2/2008	Party Name:WESTFALIA SEPARATOR (INDIA) PVT.LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case approved
	HQ File :01/80/050/01208/AM09/	RLA File :07/24/040/00389/AM09/	Lic.No/Date:0710060561 22.10.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantities of import items at SI Nos. 14, 62, 108 to 110, 120 & 141 may be allowed on net to net basis. 2. Quantities of import items at SI Nos. 55 & 75 to 77 may be allowed as applied for.			

3. Rest of the import items may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.	
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177	Case No.:30/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01210/AM09/	RLA File :07/24/040/00379/AM09/	Lic.No/Date:0710060602 22.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

178	Case No.:31/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01211/AM09/	RLA File :07/24/040/00378/AM09/	Lic.No/Date:0710060603 22.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

179	Case No.:32/32/80-ALC2/2008	Party Name:WESTFALIA SEPARATOR (INDIA) PVT.LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case approved
	HQ File :01/80/050/01212/AM09/	RLA File :07/24/040/00384/AM09/	Lic.No/Date:0710060605 22.10.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantities of import items at SI Nos. 20, 103 & 112 may be allowed on net to net basis. 2. Quantities of import items at SI Nos. 48 & 72 to 74 may be allowed as applied for. 3. Rest of the import items may be allowed on net to net basis with accountability clause Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

Case No.:33/32/80-ALC2/2008	Party Name:WESTFALIA SEPARATOR (INDIA)	Meet No/Date:39/80-ALC2/2008	Status:Case approved
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180		PVT.LTD.,	23.12.2008	
	HQ File :01/80/050/01213/AM09/	RLA File :07/24/040/00393/AM09/	Lic.No/Date:0710060606 22.10.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantities of import items at SI Nos. 14, 62, 108 to 110, 120, 136 & 142 may be allowed on net to net basis. 2. Quantities of import items at SI Nos. 55 & 75 to 77 may be allowed as applied for. 3. Rest of the import items may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

181	Case No.:34/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01214/AM09/	RLA File :07/24/040/00410/AM09/	Lic.No/Date:0710060607 22.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

182	Case No.:40/32/80-ALC2/2008	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01220/AM09/	RLA File :03/95/040/00579/AM09/	Lic.No/Date:0310491629 23.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

183	Case No.:41/32/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01221/AM09/	RLA File :03/95/040/00655/AM09/	Lic.No/Date:0310491632 23.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter No. 03/95/040/00655/AM09/ dt. 23.11.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee however observed that forging and steel plates are require further manufacturing process and it can not be used as components. Accordingly Committee decided to ask RA and firm to clarify above and forward 4 sets of firm's application for ratification of norms. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

184	Case No.:42/32/80-ALC2/2008	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01222/AM09/	RLA File :05/24/040/00474/AM09/	Lic.No/Date:0510229880 23.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of Sl.No.4 & 11 of the Standard Deficiency Format.			

185	Case No.:43/32/80-ALC2/2008	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01223/AM09/	RLA File :05/24/040/00475/AM09/	Lic.No/Date:0510229883 23.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- Information in respect of Sl.No.4 & 11 of the Standard Deficiency Format.			

186	Case No.:44/32/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01224/AM09/	RLA File :05/24/040/00339/AM09/	Lic.No/Date:0510229888 23.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

187	Case No.:45/32/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01225/AM09/	RLA File :04/24/040/00170/AM09/	Lic.No/Date:0410099440 23.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter – export product wise. 2. Size/Specifications of import items at Sl Nos. 1 to 4 including length of Tubes.			

188	Case No.:46/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01226/AM09/	RLA File :07/24/040/00420/AM09/	Lic.No/Date:0710060659 23.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

189	Case No.:47/32/80-ALC2/2008	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01227/AM09/	RLA File :31/24/040/00196/AM09/	Lic.No/Date:3110035889 23.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & DC(MSME) for examination and submission of comments. The case may be re-listed on 17.02.2009.			

190	Case No.:48/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01228/AM09/	RLA File :03/94/040/00675/AM09/	Lic.No/Date:0310491696 24.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

191	Case No.:49/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01229/AM09/	RLA File :03/94/040/00676/AM09/	Lic.No/Date:0310491730 24.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

	Case No.:50/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2008	Status:Case deferred
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			23.12.2008	
	HQ File :01/80/050/01230/AM09/	RLA File :03/94/040/00717/AM09/	Lic.No/Date:0310492142 27.10.2008	Defer Date: 17.02.2009
192	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

	Case No.:51/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01231/AM09/	RLA File :03/94/040/00714/AM09/	Lic.No/Date:0310492145 27.10.2008	Defer Date: 17.02.2009
193	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

194	Case No.:52/32/80-ALC2/2008	Party Name:VIRGO ENGINEERS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01232/AM09/	RLA File :31/24/040/00202/AM09/	Lic.No/Date:3110035913 27.10.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:55/32/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
195	HQ File :01/80/050/01235/AM09/	RLA File :11/24/040/00029/AM09/	Lic.No/Date:1110018797 27.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DIT/DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.02.2009.			

	Case No.:56/32/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
196	HQ File :01/80/050/01236/AM09/	RLA File :11/24/040/00046/AM09/	Lic.No/Date:1110018798 27.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DIT/DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.02.2009.			

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT/DOT for examination and submission of comments. The case may be re-listed on 17.02.2009.

197	Case No.:57/32/80-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01237/AM09/	RLA File :11/24/040/00035/AM09/	Lic.No/Date:1110018800 27.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.02.2009.			

198	Case No.:58/32/80-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01238/AM09/	RLA File :11/24/040/00047/AM09/	Lic.No/Date:1110018802 27.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.02.2009.			

199	Case No.:59/32/80-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01239/AM09/	RLA File :05/24/040/00463/AM09/	Lic.No/Date:0510230010 27.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 17.02.2009.			

200	Case No.:60/32/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01240/AM09/	RLA File :05/24/040/00477/AM09/	Lic.No/Date:0510230022 27.10.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information vide their U.O. No. 30(314)2008-ME dt. 17.12.2008 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 17.02.2009.			

	Case No.:61/32/80-ALC2/2008	Party Name:FRONTLINE PRECISIONS PVT LTD	Meet No/Date:39/80-ALC2/2008	Status:Case approved
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201			23.12.2008	
	HQ File :01/80/050/01241/AM09/	RLA File :07/24/040/00398/AM09/	Lic.No/Date:0710060773 29.10.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Quantity of import item may be allowed as 6.905 Kgs. inclusive of 65% wastage after taking clue from SION at Sl.No.C-388 The Regional Authority may take necessary action accordingly.			

202	Case No.:62/32/80-ALC2/2008	Party Name:FLAT PRODUCTS EQUIPMENTS (I) LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case closed
	HQ File :01/80/050/01242/AM09/	RLA File :03/94/040/00700/AM09/	Lic.No/Date:0310492220 29.10.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 29.11.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

203	Case No.:10/39/80-ALC2/2008	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case closed
	HQ File :01/80/050/01563/AM09/	RLA File :03/95/040/00762/AM09/	Lic.No/Date:0310497686 12.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 15.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

204	Case No.:11/39/80-ALC2/2008	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01564/AM09/	RLA File :03/95/040/00761/AM09/	Lic.No/Date:0310497695 12.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 15.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

	Case No.:12/39/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
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205	HQ File :01/80/050/01565/AM09/	RLA File :61/24/040/00062/AM09/	Lic.No/Date:6110000257 12.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

206	Case No.:26/39/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01579/AM09/	RLA File :11/24/040/00062/AM09/	Lic.No/Date:1110019185 12.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT/DOT for examination and submission of comments. The case may be re-listed on 17.02.2009.			

207	Case No.:9/39/80-ALC2/2008	Party Name:PAM-PAC MACHINES PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case closed
	HQ File :01/80/050/01562/AM09/	RLA File :03/95/040/00756/AM09/	Lic.No/Date:0310497677 12.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 15.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

208	Case No.:14/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01567/AM09/	RLA File :04/24/040/00183/AM09/	Lic.No/Date:0410100820 15.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be re-listed on 17.02.2009.			

209	Case No.:15/39/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01568/AM09/	RLA File :05/24/040/00586/AM09/	Lic.No/Date:0510232526 15.12.2008	Defer Date: 17.02.2009

209	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			
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210	Case No.:16/39/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01569/AM09/	RLA File :07/24/040/00512/AM09/	Lic.No/Date:0710061691 15.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

211	Case No.:17/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01570/AM09/	RLA File :03/95/040/00641/AM09/	Lic.No/Date:0310497867 15.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.02.2009:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Basis / justification for quantity of import item at Sl.No. 2.			

212	Case No.:18/39/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01571/AM09/	RLA File :03/95/040/00549/AM09/	Lic.No/Date:0310497874 15.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e Textile Commissioner for examination and submission of comments. The case may be re-listed on 17.02.2009.			

213	Case No.:19/39/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01572/AM09/	RLA File :34/24/040/00168/AM09/	Lic.No/Date:3410022900 15.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However,			

according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

214	Case No.:20/39/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01573/AM09/	RLA File :34/24/040/00169/AM09/	Lic.No/Date:3410022901 15.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

215	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

216	Case No.:22/39/80-ALC2/2008	Party Name:KIDDE INDIA LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01575/AM09/	RLA File :03/94/040/00664/AM09/	Lic.No/Date:0310497942 15.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI / DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

217	Case No.:23/39/80-ALC2/2008	Party Name:KIDDE INDIA LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01576/AM09/	RLA File :03/94/040/00461/AM09/	Lic.No/Date:0310497947 15.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI / DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

218	Case No.:27/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01580/AM09/	RLA File :09/24/040/00351/AM09/	Lic.No/Date:0910036322 16.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

219	Case No.:28/39/80-ALC2/2008	Party Name:TRUMAC ENGINEERING CO PVT LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case closed
	HQ File :01/80/050/01581/AM09/	RLA File :03/95/040/00763/AM09/	Lic.No/Date:0310498038 16.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 16.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

220	Case No.:29/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01582/AM09/	RLA File :03/95/040/00609/AM09/	Lic.No/Date:0310498137 16.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

221	Case No.:30/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01583/AM09/	RLA File :03/95/040/00603/AM09/	Lic.No/Date:0310498147 16.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

222	Case No.:31/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01584/AM09/	RLA File :03/95/040/00665/AM09/	Lic.No/Date:0310498153 16.12.2008	Defer Date: 17.02.2009

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.

223	Case No.:32/39/80-ALC2/2008	Party Name:ACCURATE GAUGING & INSTRUMENTS PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01585/AM09/	RLA File :31/24/040/00240/AM09/	Lic.No/Date:3110036451 16.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

224	Case No.:33/39/80-ALC2/2008	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01586/AM09/	RLA File :31/24/040/00246/AM09/	Lic.No/Date:3110036469 16.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

225	Case No.:34/39/80-ALC2/2008	Party Name:GUHRING INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01587/AM09/	RLA File :07/24/040/00493/AM09/	Lic.No/Date:0710061716 16.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

226	Case No.:35/39/80-ALC2/2008	Party Name:BUHLER (INDIA) PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
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		23.12.2008	Back to RA
HQ File :01/80/050/01588/AM09/	RLA File :07/24/040/00513/AM09/	Lic.No/Date:0710061717 16.12.2008	
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

227	Case No.:36/39/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01589/AM09/	RLA File :05/24/040/00604/AM09/	Lic.No/Date:0510232759 16.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

228	Case No.:37/39/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01590/AM09/	RLA File :05/24/040/00612/AM09/	Lic.No/Date:0510232794 17.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 17.02.2009.			

229	Case No.:39/39/80-ALC2/2008	Party Name:PLAZMA TECHNOLOGIES PVT.LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01592/AM09/	RLA File :31/21/040/00309/AM09/	Lic.No/Date:3110036482 17.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:40/39/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01593/AM09/	RLA File :31/24/040/00249/AM09/	Lic.No/Date:3110036495 17.12.2008	

230	17.12.2008		
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.		
	The Regional Authority may take necessary action accordingly.		

231	Case No.:38/39/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01591/AM09/	RLA File :02/24/040/00231/AM09/	Lic.No/Date:0210121273 18.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be re-listed on 17.02.2009.			

232	Case No.:41/39/80-ALC2/2008	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01594/AM09/	RLA File :31/21/040/00318/AM09/	Lic.No/Date:3110036497 18.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

233	Case No.:42/39/80-ALC2/2008	Party Name:DUCTMASTER INDIA PVT.LTD,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01595/AM09/	RLA File :07/24/040/00462/AM09/	Lic.No/Date:0710061800 18.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

234	Case No.:43/39/80-ALC2/2008	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01596/AM09/	RLA File :07/24/040/00519/AM09/	Lic.No/Date:0710061805 18.12.2008	Defer Date: 17.02.2009

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.

235	Case No.:44/39/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01597/AM09/	RLA File :05/24/040/00609/AM09/	Lic.No/Date:0510232951 18.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC and DC(MSME) for examination and submission of comments. The case may be re-listed on 17.02.2009.			

236	Case No.:45/39/80-ALC2/2008	Party Name:ELEKTROMAG DEVICES PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case closed
	HQ File :01/80/050/01598/AM09/	RLA File :03/94/040/00883/AM09/	Lic.No/Date:0310498615 18.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 18.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

237	Case No.:46/39/80-ALC2/2008	Party Name:ELEKTROMAG DEVICES PVT. LTD.,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case closed
	HQ File :01/80/050/01599/AM09/	RLA File :03/94/040/00884/AM09/	Lic.No/Date:0310498628 18.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 18.12.2008 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

238	Case No.:47/39/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01600/AM09/	RLA File :02/24/040/00228/AM09/	Lic.No/Date:0210121293 18.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.

239	Case No.:50/39/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01603/AM09/	RLA File :03/95/040/00793/AM09/	Lic.No/Date:0310498704 18.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e M/o Mines and DC(MSME) for examination and submission of comments. The case may be re-listed on 17.02.2009.			

240	Case No.:51/39/80-ALC2/2008	Party Name:RAS TEK PVT. LTD.	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01604/AM09/	RLA File :03/95/040/00783/AM09/	Lic.No/Date:0310498766 18.12.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

241	Case No.:48/39/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01601/AM09/	RLA File :02/24/040/00218/AM09/	Lic.No/Date:0210121313 19.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 17.02.2009.			

242	Case No.:49/39/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:39/80-ALC2/2008 23.12.2008	Status:Case deferred
	HQ File :01/80/050/01602/AM09/	RLA File :02/24/040/00233/AM09/	Lic.No/Date:0210121346 19.12.2008	Defer Date: 17.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be re-listed on 17.02.2009.			

Sl.No.121

Case No.A/R- 15	M/s. Swetha	HQ F.No.01/81/162/1035/AM07/DES-II/DES-I	Lic. No. & Date
Meeting No.39/09	Engineering Ltd.,	RLA's F.No.04/24/40/470/AM07	0410088362
Date: 23.12.2008	Chennai.	Ratification of norms	dt.19.03.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.

Sl.No.122

Case NoA/R-29	M/s. Air Liquide Engg.	HQ F.No.01/80/162/470/AM08/DES-I	Lic. No. & Date
Meeting No.39/09	India Pvt. Ltd.,	RLA F.No.09/24/040/546/AM07	0910030173 dt.
Date: 23.12.2008	Hyderabad	Ratification of norms.	04.05.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net export weight of 175 MT may be added with the quantity of export product.
2. Import items at S.No. 1 to 6, 8 to 16 and 25 to 37 may be allowed on net to net basis.
3. Quantity of import item at S.No.7 may be allowed as 1.02 mtr./mtr. content in the export product.
4. Word 'Relevant' may be prefixed with the descriptions of import items from Sl.Nos.17 to 24.
5. Quantities of import items at S.Nos. 17, 18 & 22 may be allowed as 6.26 MT, 0.681 MT & 0.301 MT respectively inclusive of a wastage of 5%.
6. Quantities of import items at S.Nos. 19, 20, 21 & 24 may be allowed as 2.492 MT, 2.6 MT, 0.761 MT & 0.713 MT respectively inclusive of a wastage of 2%.
7. Import item at Sl No. 23 may be deleted as the same is not being used in the export product.
8. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

Sl.No.123

Case No A/R-30	M/s. Air Liquide Engg.	HQ F.No.01/80/50/780//DES-I	Lic. No. & Date
Meeting No.39/09	India Pvt. Ltd.,	RLA F.No.09/24/040/551/AM07	0910030345 dt.
Date: 23.12.2008	Hyderabad	Ratification of norms.	25.05.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net export weight of 225 MT may be added with the quantity of export product.
2. Import items at S.No. 1 to 6 and 8 to 29 may be allowed on net to net basis.
3. Quantity of import item at S.No.7 may be allowed as 1.02 mtr./mtr. content in the export product.
4. Import of components may be allowed with accountability clause

Note: The import of components shall be permitted on net to net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components

NOTE: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part no. if any) etc. of the components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

SLNo.09

Case No. B-7	M/s. Larsen & Toubro,	HQ F.No.01/80/162/742/AM09/DES.I	Lic.No. & Date
Meeting No.32/09	Mumbai	RA F.No.03/95/40/526/AM09	NIL
Date: 04.11.2008		Ratification of norms	

The case regarding ratification of norms w.r.t. an application submitted by the firm for CIF value of more than 100 crore advance authorization was considered by the Norms Committee (NC-I) in its M.No.39/09 held 06.01.2009 as per the agenda. The Committee decided to close the case as per DES-I Section's letter dt. 27.11.2008 to avoid duplication as the case will automatically listed through on line system under para 4.7 when RA issued the authorization to the firm. Accordingly, Committee decided to advise RA to do the needful.

(Gajraj Singh, Sr. D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(B.D. Ghosh, Jt. IA, M/o Steel)
Member

(K.K. Funda, Asstt. Director)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman